## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW DELHI

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O.A.NO. 152/88.	DATE OF 1	DECISION 24.8.1993
SHRI S	SANTU RAM,	_Petitioner
SHRI	B.B. RAVAL,	Advocate for the Petitioner(s)
	Versus OF INDIA & OTHERS,	Respondent
	- X	_Advocate for the Respondent(s)

## CORAM

The Hon'ble Mr. S. Gurusankaran, Member (A)
The Hon'ble Mr. B.S. Hegde, Member (J)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

## J\_U\_D\_G\_E\_M\_E\_N\_T

The applicant has filed this application under Section 19 of the Administrative Tribunals Act, 1985 praying that he may be allowed to continue his service and his service be treated without any break and respondent No. 2 be refrained from appointing any other person in place of the applicant.

In the interim relief, he has also prayed that the respondent No. 2 and 3 be directed to allow the applicant to resume his

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duty etc.

The counsel for the applicant, Shri B.B. 2. Raval, submitted that there was a permanent vacancy of sweeper in the office of Liaisian Officer, F-306, Curzon Road Hostel, Kasturba Gandhi Marg, New Delhi. The applicant visited the said office and contacted the then Livaison Officer, Shri J.S. Rana for getting the information about the same. He states that respondent No. 3 told him that there was a permanent vacancy and if the name of the applicant is enrolled in the Employment Exchange, Delhi since he is a member of scheduled casts, his candidature could be considered for the post of sweeper. As desired by the Liaison Officer, the applicant submitted, the application with all the supporting documents. After considering the application of the applicant, respondent No. 3 appointed the applicant as sweeper against a permanent vacancy with effect from 1.6.1986 but no appointment letter was issued. He worked in the office of the said respondent from 1.6.1986 to 12.3.1987 continuously without any break and his services were terminated w.e.f. 12.3.1987 on the ground that he did adhere to the instructions of respondent No. 3 to

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P.R. Krishna Narayan predecessor to respondent No. 3 and he was asked not to come to office w.s.f. 2.3.97 by respondent No. 3. Though he made several representations to the higher ups, no action has been taken. Accordingly, he filed this petition for redressal.

The respondents, in their raply, have stated .... that no cause of action has accrued in favour of the applicant against the respondents. The applicant was المتناز الفراف المتعاولية والمتناز مين أنافي الأمران الأمران والمتار والمتار والمتار والمتار والمتار the daily wager and working in the capacity of casual المناط وكماها للماجينا الأموا الما labourer. He was not holding any civil service nor holding any civil post. Therefore, the protection available to the civil servant would not be available to the applicant. They also raised a preliminary objection that the application is barred by time as per Section 21 of بالمسار الأراب المتعلق فأناسها أنانا أأفاه المرابي .. . . the Administrative Tribunals Act, 1985. In support of their contention that the applicant was engaged as casual labourer, there is no need to issue formal appointment order as they are not entitled to any grade or scale of pay but are paid wages at daily rate on muster roll as المنظور في المنظور المنظور والعامل والمنظور والمنظور والمنظور والمنظور والمنظور والمنظور والمنظور والمنظور per the existing rules. The respondents have submitted their register for daily wages staff for perusal and on

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perusal we find that Santu Ram was taken as daily wager and has presence has been duly marked in the attendance register from 1.6.1986 to 12.3.1987.

We have heard the arguements of both the . . . . counsel and perused the pleadings of the parties. Since, there was no appointment letter issued by the respondents and on perusal of the register for daily wager, it is confirmed that the applicant was engaged on daily wage basis and has been paid as per rules. Therefore, the question of issuing any formal appointment letter and fixation of pay does not arise. Since, he was irregular in attending his duties as averred by the respondent in para 6(vii) the dates on which he absented himself without any application/information to respondent No. 3. In the والمراوي والأناف والمنافض والمرافض والمرافض والمنافض والمنافض والمنافض والمنافض والمنافض والمنافض والمنافض والمرافض والمرافض والمنافض والم facts and circumstances of the case, since the applicant Production was a second of many contraction was irregular in attending his duties, the services . . The second secon cannot be treated as without any break. In the result, we are of the view that the application is devoid of it is merit and we dismiss the O.A. with no order as to costs.

(B.S. Hegde) 24/8/93 Member (J) (S. Gurusankaran) Member (A)